

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

223. C.P.(IB)/877(MB)2021

**IN THE MATTER OF**

State Bank Of India (Creditor) Through The Resolution Professional Mr.

Surya Pratap Gupta

V/S

Mrs. Sarla Chhabildas Shah

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner

For the Respondent:

**ORDER**

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Adjourned to **19.08.2024.**

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)